

**CENTRAL INFORMATION COMMISSION**  
**Club Building, Opposite Ber Sarai Market,**  
**Old JNU Campus, New Delhi - 110067.**  
**Tel: +91-11-26161796**

**Decision No.CIC/SG/A/2010/000193/7044**  
**Appeal No. CIC/SG/A/2010/000193**

**Appellant** : Mr. R. K. Nanda,  
WZ-50A, St. No. 10  
Krishna Park,  
New Delhi-110018

**Respondent** : Ms. Renu Popli  
Public Information Officer &  
Sr. Manager,  
**Delhi Transport Corporation,**  
**Govt. of NCT of Delhi,**  
I. P. Estate, BBM Complex,  
New Delhi

**RTI application filed on** : 17/08/2009  
**PIO replied** : 14/09/2009  
**First Appeal filed on** : 08/10/2009  
**First Appellate Authority order** : 28/10/2009  
**Second Appeal Received on** : 20/01/2009  
**Notice of Hearing Sent on** : 01/02/2010  
**Hearing Held on** : 05/03/2010

**Information sought:**

Appellant sought certified copy of following information regarding the application dated 17/10/2008:

1. Provide photocopy of details of the case in which disciplinary action had been taken, name & address of reporter, copy of the report, copy of the claim, copy of the decision made on.
2. Details of claims made vide all eight cases as given in reply of Sl. No. 2 of said application, name & address of the reporter(s).
3. Photocopy of the decisions & remarks given by Board member vide resolution no. 10/2008. Provide the name & post of competent authority who closed the six cases out of them with certified copy of their remarks made on. Provide the attested photocopy of report, name of reporter & photocopy of claim made vide the case which is under consideration of Vigilance Deptt.

**PIO's Reply:**

1. The details of the case in which disciplinary action was taken against Sh. S. K. Chillar, is enclosed(9 pages).
- 2&3. Out of total of eight cases, details of seven cases are enclosed. The details of remaining one case has been given at Sl.No. 1 above (36 pages).

So far as Board of Resolution no. 110/2008 & its relevant details are concerned, matter may be taken up with the Secretary, DTC Board, being the custodian. Further,

the case which has been shown under investigation, the details cannot be given as the same is exempted.

**Grounds for First Appeal:**

Appellant sought certified copy of what documents/report had been provided.

**Order of the First Appellate Authority:**

“The Appellant contended that he may be supplied the attested photocopies of the reporter’s report/ complaint. The VO/VO (DC) contended that the report/ complaint is exempted from disclosure”

**Grounds for Second Appeal:**

Information was not provided.

**Relevant Facts emerging during Hearing:**

The following were present

**Appellant:** Mr. R. K. Nanda;

**Respondent:** Ms. Renu Popli, Public Information Officer & Sr. Manager;  
Mr. J. D. Misra, Vigilance Officer (HQ), I. P. Estate, Delhi;

The PIO has given certain information but is now asked to give the following additional information to the Appellant:

- 1- Copy of the complaint.
- 2- Copy of the minutes of the meeting and agenda at which resolution no. 110/2008; item 100/2008 was passed.
- 3- The details of pending investigation will be provided to the Appellant.

The Appellant would like to inspect the relevant records and take photocopies of records which he wants on 26 March 2010 at 11.00AM at the office of Vigilance Department, IP Headquarter.

**Decision:**

The appeal is allowed.

The PIO will give the information to the Appellant and facilitate an inspection of the records on 26 March 2010 at 11.00AM. He will give photocopies of records which the Appellant free of cost upto 200 pages.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**05 March 2010**

*(In any correspondence on this decision, mention the complete decision number.)<sup>Roij</sup>*